

Contempt Application No. 30 of 1991(L)

In

Original Application No. 264 of 1991(L)

Dated: 3.8.1991

Hon'ble Mr. Justice U.C. Prasad, V.C.

Hon'ble Mr. K. Jayaram, Member (L)

The learned counsel for the applicant Shri Surendra ~~Prasad~~ states that he had not been able to file rejoinder-affidavit and he may be granted further time for the same. Two weeks time was granted to him on 25.5.1992 and the said time has been expired long ago. The respondents have moved an application before that date stating that the order which was received on 13.8.1992 has been fully complied with and inadvertent error was fully rectified. It has been stated that after receiving of the interim order, the suitability test which was held earlier was cancelled and a fresh suitability test took place on 23.8.1991 in which junior to the applicant was called to appear but the applicant did not appear and the result was declared on 3.1.1992. As per direction of this tribunal the result was withheld till further order. Accordingly, it appears that the order given by this tribunal has been fully complied with and the notices are discharged and contempt application is consigned. It indicates that averments made by the applicant are not correct ~~that~~ he has not been allowed to appear in the suitability test, therefore, it is open for him to move an application and get the matter revised again.

(rke)